THE REPEALING AND AMENDING BILL, 1953

Papers laid on

SECRETARY: Sir. I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, at its sitting held on the 11th December. 1953 agreed without any amendment to the Repealing and Amending Bill, 1953 which was passed by the Council of States at its sitting held *on* the 20th April 1953."

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVISION) NOTIFICATION EXTENDING THE TERM OF THE INCOME-TAX INVESTIGATION COMMISSION.

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a copy" of the Ministry of Finance (Revenue Division) Notification No. 71. dated the 2nd December 1953, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December 1955, as required under sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act. 1947. [Placed in Library. *See* No. S-207/53.]

REPORT ON THE WORKING OF THE PREventive Detention Act, 1950 during the period from 30th September 1952 to 30th September 1953.

THE MINISTER FOR WORKS. HOUSING AND SUPPLY (SARDAR SWARAN SINGH): Sir, on behalf of Dr. Kailas Nath Katju, I beg to lay on the Table a copy of the Report on the working of the Preventive Detention Act, 1950, during the period 30th September 1952 to 30th September 1953. [Placed in Library. *See* No. S-206/53.]

ELECTION TO THE CENTRAL SILK BOARD

THE MINISTER FOR COMMERCE. (SHRI D. P. KARMARKAR): Sir, I beg to move:

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948, as amended by the Central Silk Board (Amendment) Act. 1953. this Council do proceed to elect, in such manner as the Chairman may direct,, one member from among themselves to serve as a member of the. Central Silk Board."

PROF. G. RANGA (Andhra): Sir,, may I suggest that the Report of that Board should be published and circulated to the Members of this. Council?

SHRI D. P. KARMARKAR: I shall consider that suggestion.

SHRI H. P. SAKSENA (Uttar Pradesh) : How many members are there on the Central Silk Board?

SHRI D. P. KARMARKAR: I shall require notice for that.

MR. CHAIRMAN: The question is:

"That in pursuance of clause (c) of subsection. (3) of section 4 of the Central Silk Board Act. 1948, as amended by the Central Silk Board (Amendment) Act, 1953. this Courv cil do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to serve as a member of the Central Silk Board."

The motion was adopted.

MR. CHAIRMAN: I have to inform, hon. Members that the 17th December